



NATIONAL LAW SCHOOL OF INDIA UNIVERSITY

Post Bag No. 7201, NAGARBHAVI, BENGALURU - 560 242. (Old Code No. 560 072), INDIA.

Telefax: 080 - 2321 3160, 2316 0532, 535 Fax : 080 - 2316 0534. Website : www.nls.ac.in Email : registrar@nls.ac.in

PRESS RELEASE

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NLAT 2020

ZERO TOLERANCE POLICY ON EXAMINATION MALPRACTICE

The National Law School of India University, Bengaluru has a zero tolerance policy for examination malpractice in NLAT 2020. This policy builds on the Online Proctoring Protocol and the Candidate Guide for Online Assessment which was made available to all candidates before the exam. We now have access to a comprehensive record of candidate conduct during the exam.

In a centre based exam real time proctoring is the key to ensure exam integrity. In NLAT 2020 some candidates have already been disqualified by proctors during the examination resulting in an auto-submission. However, in an online home proctored exam it is the post examination audit and scrutiny that ensures exam integrity.

This post-examination audit and review is now underway. University faculty and staff and third party technical experts will review the digital record, scrutinize and analyze candidate behaviour closely along the seven data parameters generated by our partner's technological platform. We aim to eliminate any and every candidate who has indulged in any malpractice from further consideration in the admission process. Some cases of examination malpractice deserve criminal investigation and the University has already lodged a criminal complaint against some actors.



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The University is committed to welcoming a new BA LLB and LLM Batch of 2020 at the earliest and despite the COVID pandemic. This is in the best interest of our students and their parents as the alternative negatively affects all of us. Hence, despite the constraints of the COVID pandemic, the University has discharged an onerous responsibility to conduct a fair, accessible, and transparent admission process as is possible in these exceptional circumstances.

However, the University has been subjected to an orchestrated and malicious vilification campaign that rests on speculation, lies and outright fabrication. We have been falsely accused of being exclusionary when there is no other national examination of a similar scale that has delivered as many process and infrastructural accommodations as NLAT 2020.

This campaign has also caused significant distress to candidates and their parents who have kept their faith in the examination process. We call on candidates and their parents not to be misled by this campaign. When the University announces its admission results, the stringency and accuracy of the zero tolerance policy for examination malpractice will be evident to all concerned and leave no doubt in the integrity of the NLAT 2020 admission process.